IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.258 of 2021
....

1. Kajru Mahto @ Kajru Choudhary
2. Srikant Mahto @ Satyanarayan Choudhary …. Petitioners

Versus

The State of Jharkhand .... Opposite Party

....

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioners : Mr. Anil Kumar, Sr. Adv.
Ms. Chandana Kumari, Adv.
For the State : Ms. Lily Sahay, APP

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

05/09.09.2021 After some arguments, learned senior counsel for the petitioners seeks permission to withdraw the present criminal revision.

Learned counsel for the State has no objection.

Permission is granted.

Accordingly, the present criminal revision stands dismissed as withdrawn.

However, liberty is reserved with the revisionists to raise all the points before the court below at appropriate stage.

(Rajesh Kumar, J.)

Shahid/